

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4124/2013

New Delhi this the 27th day of April, 2016

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Inspector Vijendra Pal
 Inspector No.D-I/374, PIS 16810018
 S/o Shri Ram Richpal Sharma
 R/o 143, Arthla, Mohan Nagar,
 Ghaziabad, UP-201007
 Presently posted at Outer District,
 Group 'B', Aged 56 years.Applicant

(Argued by: Mr. Sourabh Ahuja)

Versus

1. GNCT of Delhi
 Through Commissioner of Police,
 Police Head Quarters,
 I.P. Estate, MSO Building,
 New Delhi.
2. Joint Commissioner of Police.
 Northern Range,
 Through Commissioner of Police,
 PHQ, I.P. Estate, MSO Building,
 New Delhi.
3. Deputy Commissioner of Police,
 Outer District,
 Through Commissioner of Police,
 PHQ, I.P. Estate, MSO Building,
 New Delhi.Respondents

(By Advocate : Ms. Sangita Rai)

ORDER (ORAL)

Justice M. S. Sullar, Member (J)

The sum and substance of the facts and material, which need a necessary mention for the limited purpose of deciding the instant Original Application (OA), is that impugned notice was issued to the applicant to show cause as to why his conduct be not Censured on account of grave misconduct, negligence and

carelessness in discharge of his official duties with the allegation that while working as SHO, Police Station, South Rohini he delayed the registration of Motor Vehicle Theft (MVT) case. He filed the reply to the show cause notice (SCN). The reply was found not satisfactory. Taking into consideration the allegation of misconduct, the conduct of the applicant was Censured vide impugned order dated 14.11.2011 (Annexure A-2) by the competent authority, which reads as under:-

“ORDER”

A Show Cause Notice for censure was issued to Insp. Vijender Pal, No. D-I/374 (PIS No. 16810018) vide DCP/N.E. Distt. Vide his office No.4647-48/HAP/NE(P-1) dated 31.03.2011 on the allegations that an explanation notice was issued to him vide No.14652/HAP/OD dated 24.12.2010 for his grave misconduct, negligence, carelessness and dereliction in discharge of his official duties in that on perusal of the FIR No.380/10 u/s 379 IPS, PS, South Rohini, it has come to notice that this case has been registered on 26.11.2010, i.e., after a considerable delay of 14 days, on the pretext that the complainant himself was searching the stolen vehicle.

There has been inordinate delay in registration of the case of MV theft despite repeated direction of the DCP/Outer District as well as of several instructions of the PHQ for immediate registration of case of Motor Vehicle theft. The delay clearly reflects of (sic) lack of supervision on the part of Inspector Vijender Pal, D-1/374, the then SHO South Rohini.

The explanation was sent to ACP/Rohini to serve upon him but he neither acknowledge the same nor sent his written reply, despite issue of reminders. Hence, he was called in orderly room and heard. His oral submission was not found convincing and he admitted delay registration.

The Insp. received the copy of Show Cause Notice and submitted his reply accordingly. Inspector Vijender Pal was also heard in OR, where he did not adduce any fresh plea which he has already submitted in his written reply to SCN. He has pleaded that efforts were made to contact the complainants/owner of vehicles immediately but they could not be contacted nor they visited the police station or met him. However, as soon as they were contacted/traced their statements were recorded and the cases were registered

immediately without any delay. He also contended that there is no complaint from any of the complainant regarding delay in the registration of the case. The above contentions of Inspector Vijender Pal, the then SHO/South Rohini are not found to be satisfactory. From the reply it seems that the Inspector has not made sincere efforts not only to curb the crime but also failed to register the MV theft cases, which is a serious lapse on his part being supervisory officer. He should have formulated a strategy to control crime specially the streets ones like MV Theft etc. In fact he deliberately avoided for registration of MV theft despite repeated direction from the PHQ and senior officers for prompt registration of cases. The delay of 14 days in registration of MV theft cases without any cogent reason clearly indicates intentional omission on his part, being SHO. Therefore, dissatisfied with the reply submitted by the Inspector and overall facts and circumstances of the case, the proposed show cause notice issued to him is confirmed and the conduct of Inspector Vijender Pal, No.D-1/374 is hereby Censured.

Let a copy of this order be given to him free of cost. He can file an appeal to the Joint CP/Northern Range, Delhi within 30 days from the date of receipt by enclosing a copy of this order, if he so desires.

Sd/- 14.11.2011
(B.S. JAISWAL) IPS
DY. COMISISONER OF POLICE,
OUTER DISTRICT, DELHI".

2. Sequelly, the appeal filed by him was also dismissed vide order dated 15.11.2012 (Annexure A-3).
3. Aggrieved thereby, he has preferred the instant OA to challenge the impugned SCN and orders on the ground that they are illegal, arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.
4. The contesting respondents refuted the claim of the applicant and denied the allegations contained in the OA and prayed for its dismissal.
5. At the very outset, it will not be out of place to mention here that the applicant, while posted as SHO, Police Station, South

Rohini has also delayed the registration of 17 FIRs in MVT cases. Similar SCN was issued to him. In pursuance thereof, he filed the reply. The Disciplinary and Appellate Authorities rejected his claim and Censured his conduct. He challenged the impugned SCN and orders therein in **OA No.3811/2013** titled as **Inspector Vijendra Pal Vs. GNCT of Delhi and Others** which was dismissed on 29.03.2016 by this Tribunal (copy annexed).

6. As it evident from the record that in the present case, similar SCN was issued to the applicant for delaying the registration of FIR in MVT case. He filed similar reply. The Disciplinary and Appellate Authorities have passed the similar impugned orders as were passed in the previous case (subject matter of OA).

7. Not only that, the applicant has challenged the impugned SCN and orders therein on similar grounds. So much so the respondents have pleaded similar defence in their counter reply. Moreover, all the points now urged on behalf of the applicant were argued, considered and decided in previous OA No.3811/2013 filed by the same applicant through the same counsel. Meaning thereby, the controversies involved in the instant OA are identical and squarely covered by the decision of this Tribunal dated 29.03.2016 in OA No.3811/2013 between the same parties.

8. Having heard the learned counsel for the parties and having gone through the record and in order to avoid the repetition of facts, we adopt the reasons and findings contained in order dated 29.03.2016 passed in OA No.3811/2013.

9. In the light of the aforesaid reasons, as there is no merit, the instant OA is hereby dismissed in the same terms of the order dated 29.03.2016 passed in OA No.3811/2013 between the same parties by this Tribunal. No costs.

(K.N. SHRIVASTAVA)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Rakesh